

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

REGIONAL BENCH - COURT NO. – III

Excise Appeal No. 40847 of 2017

(Arising out of Order-in-Appeal No. 52-54/2017 (CXA-II) dated 31.01.2017 passed by the Commissioner of Central Excise (Appeals –II) Chennai – 600 034.

M/s. Aravind Laboratories,,
3/17, Valluvar Salai, Rampuram
Chennai – 600 089

Appellant

Vs.

The Commissioner of Central Excise,
Chennai-II Commissionerate,
Aayakar Bhawan,
121, Mahatma Gandhi Road,
Nungambakkam, Chennai – 600 034.
Chennai – 600 035.

Respondent

APPEARANCE:

Shri. G. Derrick San, Advocate for the Appellant
Shri. S. Bala Kumar, Assistant Commissioner (AR) for the Respondent

CORAM

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE SHRI. ANIL G SHAKKARWAR, MEMBER (TECHNICAL)

Final Order No. **40711 / 2020**

Date of Hearing: 04.03.2020
Date of Decision: 04.03.2020

Per Bench

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeals in case discharge certificate is not

issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(ANIL G. SHAKKARWAR)
Member (Technical)

Rkp